

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Govindan S. Tampi, Member (Admn.)
Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.1220/2000

(23)

New Delhi, this the 13th day of December, 2001

1. Shri Prem Singh
s/o Shri Baboo Singh
2. Bansi Lal
s/o Shri Sajjan
3. Shiv Narain
s/o Shri Kanhiya
4. Mool Chand
s/o Shri Birbal

All the above four applicants are
Telephone Clerk, Under Loco Foreman, NR
Tughlakabad, New Delhi. Applicants

(By Advocate: Shri K.N.R.Pillai)

Vs.

1. Union of India through
General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Delhi Division
Northern Railway
State Entry Road
New Delhi. Respondents

(By Advocate: Shri R.L.Dhawan)

O R D E R (Oral)

By Shanker Raju, Member (J):

Heard the learned counsel of both the parties.

2. The applicant, who is working as Clerk, has been regularised in the year 1997. The claim of the applicant is for accord of seniority by reckoning the period of ad hoc service rendered by him. The respondent has issued a provisional seniority list on 2.3.1998 to which the applicant has filed his representation in the form of objection which is yet

-2-

to be disposed of by the respondents. It is also stated that the provisional seniority list is yet to be finalised by them.

3. In this view of the matter, without expressing our opinion on merits, ends of justice would be met if the respondents are directed to consider the representation of the applicant dated 30.3.1998 regarding accord of seniority to him and thereafter to pass a detailed and speaking order within a period of three months from the date of receipt of a copy of this order. We order accordingly. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

(GOVINDAN S. TAMPI)
MEMBER (A)

/RAO/